

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



**सत्यमेव जयते**

**EIGHTH LOK SABHA**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

## SEVENTEENTH REPORT

(Presented on 9-4-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report.

2. The Committee met on 7 April, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of article 101*) by Shri Anoopchand Shah.
- (2) The Constitution (Amendment) Bill, 1986 (*Amendment of article 311*) by Shri Suresh Kurup.
- (3) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 333A*) by Dr. P. Vallal Peruman.
- (4) The Constitution (Amendment) Bill, 1986 (*Amendment of article 324*) by Shri G. M. Banatwalla.
- (5) The Constitution (Amendment) Bill, 1986 (*Amendment of article 315*) by Shri Shantaram Naik.

II. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, 11 April, 1986.

### *Examination of Constitution (Amendment) Bills*

3 The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of article 101*) by Shri Anoopchand Shah.

The Bill seeks to amend article 101 of the Constitution with a view to provide that if a member of the House of the People is recalled by the electorate which elected him, by way of a representation in that behalf, signed by atleast sixty per cent. of the electorate, submitted to the Speaker of the House of the People, his seat shall thereupon become vacant.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

- (2) **The Constitution (Amendment) Bill, 1986 (Amendment of article 311) by Shri Suresh Kurup.**

The Bill seeks to amend article 311 of the Constitution with a view to omit provisions relating to dismissal, removal or reduction in rank of persons employed in civil capacities under the Union or a State without holding an inquiry.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) **The Constitution (Amendment) Bill, 1986 (Insertion of new article 333A) by Dr. P. Val'al Peruman.**

The Bill seeks to insert a new article 333A in the Constitution with a view to reserve seats for Scheduled Castes and Scheduled Tribes in Panchayats and other local authorities in rural areas and in Taluka Boards/Town Municipalities and in Municipal Corporations of Metropolitan cities of every State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) **The Constitution (Amendment) Bill, 1986 (Amendment of article 324) by Shri G. M. Banatwalla.**

The Bill seeks to amend article 324 of the Constitution with a view to put restrictions on further employment of the Chief Election Commissioner, other Election Commissioners and Regional Commissioners under the Government on their retirement.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) **The Constitution (Amendment) Bill, 1986 (Amendment of article 315) by Shri Shantaram Naik.**

The Bill seeks to amend article 315 of the Constitution with a view to provide for establishment of Public Service Commissions in the Union territories.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### **Allocation of time to Resolutions**

4. The Committee recommend allocation of time to resolutions as follows:

- (1) **Resolution by Shri Priya Ranjan Des Munsri re- 2 hours**  
**guarding exemption from payment of income-tax to**  
**artists, etc.**
- (2) **Resolution by Shri Narayan Choubey regarding 2 hours**  
**steps to restore communal peace and harmony in**  
**the country.**

*Recommendations*

5. The Committee recommend that—

- (i) Sarvashri Anoopchand Shah, Suresh Kurup, Dr. P. Vallal Periman, Sarvashri G. M. Banatwalla and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;  
April 7, 1986  

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Chaitra 17, 1908 (Saka)

M. THAMBI DURAI,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.